

implementation on account of the pending disputes or differences between the States.

(b) to (d). Do not arise.

Shortage of wheat in Delhi

1919. SHRI K. MALLANNA:

SHRI N. E. HORO:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that there is a shortage of wheat due to which the citizen of the Capital experiencing great difficulties and;

(b) whether it is also a fact that usually the whole-mill atta is just not available at rationing shops and not only that the mark 'R' normally put on bags containing resultant atta is also absent and thus the resultant atta is now being called atta?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): (a) There is no shortage of wheat.

(b) Delhi Administration are not supplying wholemeal atta through ration shops in Delhi. According to the existing provisions of the Delhi Roller Flour Mills Wheat Products (Ex-mill and Retail) Price Control Order, 1974, the mills are not required to mark 'R' on the bags. The question of amending this Order so as to make it compulsory for marking the bags with 'R' is under consideration of the Government.

Big business houses and multinationals dealing in Marine products

1920. SHRI DAULATSINHJI JADEJA: Will the Minister of AGRICULTURE be pleased to state:

(a) the names of big business houses and multinational companies which are dealing with marine products and the area where they are operating their business;

(b) the number of trawlers employed by each concern;

(c) whether any other firm Indian/foreign has applied for granting licence for starting their business in Indian ocean; and

(d) if so, the details thereof and the action taken by the Government?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): (a) and (b). A list of big business houses and multinational companies dealing with marine products is attached.

(c) and (d). Fishing is not licensable industry.

The following big business houses, have applied for import/charter of foreign fishing vessels.

Applications are under consideration:

(i) M/s. Tata Oil Mills Co. Ltd.

(ii) M/s. Union Carbide India Ltd.

(iii) M/s. Britania Industries Ltd.

(iv) M/s. J. K. Chemicals Ltd.

(v) M/s. Wimco Ltd.